



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 1 of 2020

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2020.

(2) It shall come into force at once.

Insertion of new section 76-A.

2. After section 76 of the Tamil Nadu Co-operative Societies Act, 1983, the following section shall be inserted, namely:-

“76-A. Suspension of President or Vice President of a registered society under certain circumstances.- (1) Where it is brought to the notice of the Registrar, on a complaint or otherwise, that the President or the Vice President of a registered society has committed or has been otherwise responsible for misappropriation or breach of trust or gross mismanagement of the affairs of the registered society or committed any offence involving criminal misconduct or moral turpitude and if, in the opinion of the Registrar, there is a prima facie evidence against the President or the Vice President and the suspension of the President or the Vice President is necessary in the interest of such society

or in the public interest, the Registrar may, by order, place the President or the Vice-President, under suspension for a period not exceeding six months, pending inquiry under section 81 or inspection or investigation under section 82 or investigation into the offence involving criminal misconduct or moral turpitude.

(2) Notwithstanding anything contained in sub-section (1), where an action under section 36 has been initiated against the President or the Vice President, the period of suspension may be extended by the Registrar, from time to time, for the reasons to be recorded in writing, for a further period of six months or till final order is passed under section 36, whichever is earlier.”.

Tamil Nadu Act 30 of 1983.

STATEMENT OF OBJECTS AND REASONS.

At present, in the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983), there is no provision to place the President or Vice-President of a registered Co-operative Society under suspension, who is alleged to have committed misappropriation or breach of trust or gross mismanagement of the affairs of the society or any offence involving criminal misconduct or moral turpitude, as in the case of a paid officer or servant of a registered Co-operative Society. The Government have, therefore, decided to amend the Tamil Nadu Act 30 of 1983 suitably so as to provide a provision for the aforesaid purpose.

2. The Bill seeks to give effect to the above decision.

SELLUR K. RAJU,
Minister for Co-operation.

K. SRINIVASAN,
Secretary.